## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.49/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.01.2017

NAME OF THE PARTIES: Dr. Dipti Patankar & Anr.

V/s.

M/s. Joy Hospital Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Adv. Hersnawardhan for Salgacker R1-3

Whit News Sophed Submid Submissed.

Ry Shr Right Ry Shr Designation Ry Shr Ry Shr

## <u>ORDER</u> C.P. No. 49/241-242/NCLT/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present.
- 2. The Petitioner has filed a Rejoinder and the copy has been handed over to the Respondents. However, respondents are seeking time to file Sur-rejoinder which can be filed on or before 8<sup>th</sup> February, 2017.

- 3. A discussion was made in the Court pertaining to the possibility of amicable settlement for a 'buy or sale' offer of the property, which can be made by either side.
- 4. For this purpose Valuation is required. The Respondent has taken the responsibility to value the assets of the Respondent No.1 Company. The Chartered Accountant and Company Secretary can assist in the process of Valuation which should be made as per the accounting year ending on 31<sup>st</sup> March, 2015 and thereafter for the further six months period i.e. 30<sup>th</sup> September, 2016.
- 5. This Bench has selected a name of the Valuer out of the empaneled list of valuer of the Hon'ble High Court viz Shrinivas M. Kini & Co., 134 Nagindas Master Road, Mumbai 400023 (Telephone No. 22674362). He is directed to inspect the property and submit the report on or before 7<sup>th</sup> March 2017.
- 6. On completion of the formalities, the report if procured, is to be submitted to this Bench on or before 7<sup>th</sup> March, 2017. A copy to be served to the other side.
- 7. Matter to be enlisted for further hearing on 15th March, 2017.

Sd/-M. K. SHRAWAT MEMBER (JUDICIAL).

Dated: 20.01.2017.